

losses on account of manufacturing defects?

The Minister of Industry (Shri D. Sanjivayya): (a) Government have not received any general complaint regarding gradual deterioration in the quality of "New Ambassador" car to warrant any enquiry into the matter. Individual complaints, as and when received, are investigated, and the defects brought to the notice of the manufacturers for rectification.

(b) Each make of car is manufactured in technical collaboration with the respective manufacturers in the country of origin, and conforming to their standard of quality. Besides, the importance of testing every car that goes on the road has always been impressed upon the manufacturers, who have the necessary facilities for the purpose.

(c) Manufacturing defects, if any, noticed in the cars manufactured in the country are set right and where appropriate the defective parts are also replaced by the manufacturers without any extra charge during the warranty period.

Fifth Steel Plant

*633. Shri D. C. Sharma:
Shri Parashar:
Shri Onkar Lal Berwa:
Shri Onkar Singh:
Shri Hukam Chand Kachhava:
valya:

Will the Minister of Iron and Steel be pleased to state:

(a) the further progress made towards the setting up of India's Fifth Steel Plant at Vishakhapatnam; and

(b) the stage at which the matter stands at present?

The Minister of Iron and Steel (Shri T. N. Singh): (a) and (b). The report of the British American Steelworks

for India Consortium (BASIC) on the location of the fifth steel plant is under examination.

Trade Pact with Czechoslovakia

*634. Shri Bishwanath Roy:
Shri Vishwa Nath Pandey:
Shri P. C. Borooah:
Shri R. S. Pandey:
Shri Vasudevan Nair:
Shrimati Maimoona Sultan:

Will the Minister of Commerce be pleased to state:

(a) whether a trade agreement between India and Czechoslovakia was signed recently; and

(b) if so, the terms of the agreement?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). The current Trade and Payment Agreement between India and Czechoslovakia which was signed on 7th November, 1963 is valid from 1st January, 1964 to 31st December, 1968. A letter was exchanged on 26th February, 1966 extending the validity of the Schedules attached to the above Agreement for the calendar year 1966. The exchange of goods during 1966 is expected to be of the order of Rs. 50 crores both ways which will be higher by Rs. 14 crores over the trade of Rs. 36 crores in 1965 between the two countries.

2. The principal items to be imported are various kinds of Raw materials and Components for Czech assisted projects, Rolled steel products, machine tools, capital goods, newsprint, chemicals. Indian exports mainly consist of various manufactured and industrial goods like engineering products, ready-made garments, chemicals, drugs etc. in addition to traditional items like tea, coffee, tobacco, pepper, de-oiled cakes, iron ore, manganese ore, jute manufactures.